

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 95 OF 2019 &
IA NOS. 1283, 1336 & 1333 OF 2019**

Dated : 11th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

M/s. Rain Coke Ltd.

... Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Venkatesh
Mr. Krishnesh Bapat
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K. V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma

Mr. R. K. Sharma for R-2

ORDER

IA NO. 1336 OF 2019
(Application for urgent listing)

The application is dismissed as infructuous.

APPEAL NO. 95 OF 2019 & IA NOS. 1283 & 1333 OF 2019

Heard learned counsel for 2nd Respondent.

In the light of Paragraph 5 of the affidavit dated 09.09.2019 filed by Respondent No.2 about payment to thermal generators and N.C.E power generators, we direct the 2nd Respondent to file affidavit as to whether they are paying the dues without any interruption, in respect of supply of energy to thermal generators. They are also directed to mention whether LCs are opened in favour of thermal generators or not.

Further, 2nd Respondent and DISCOMs shall specify why they are not honouring the Orders of the State Commission and their own commitment made before this Tribunal that they would pay at Rs.3.74 per KWh.

List the matter on **16.09.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S. D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson